

(ii) The Jute (Licencing and Control) Order, 1961 published in Notification No. S.O. 538 dated the 10th March, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2771/61.]

NATIONAL PROJECTS CONSTRUCTION CORPORATION

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the National Projects Construction Corporation Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-2772/61.]

INCIDENCE OF INDIRECT TAXES ON THE CONSUMER PRICE INDEX

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): Sir, I beg to lay on the Table a note entitled "Incidence of indirect taxes on the Consumer Price Index (A limited analysis)". [Placed in Library. See No. LT-2773/61.]

13.041.

ESTIMATES COMMITTEE
HUNDRED AND NINETEENTH REPORT

Shri Dasappa (Bangalore): Sir, I beg to present the Hundred and Nineteenth Report of the Estimates Com-

mittee on the Ministry of Works, Housing and Supply—The Ashoka Hotels Limited (Reports and Accounts).

13.05 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce that Government business in this House during the week commencing 27th March, will consist of:

- (i) Further discussion and voting of the Demands for Grants relating to the Ministry of Home Affairs.
- (ii) Discussion and voting of the Demands for Grants in respect of the Ministries of—

Works, Housing and Supply, Irrigation and Power, External Affairs, Labour and Employment.

- (iii) General discussion on the Orissa Budget for 1961-62 on 28th March.
- (vi) Submission of Demands on Account (Orissa) to the vote of the House.

I may also inform the House that the Budget for the State of Orissa for 1961-62 will be presented on Monday, the 27th March.

Shri Surendranath Dwivedy (Kerapara): Are we to take it that the General Discussion on the Orissa Budget will be held on 28th March?

Shri Satya Narayan Sinha: Presentation on the 27th and General Discussion on the 28th.

Shri T. B. Vittal Rao (Khammam): Only vote on account.

Shri Satya Narayan Sinha: The whole thing. We want to finish the General Discussion and also vote on

[Shri Satya Narayan Sinha]

account and take it to the other House.

Shri Surendranath Dwivedy: Is it only vote on account?

Mr. Speaker: We have been following this practice even with respect to our General Budget. The General Budget is presented so that the whole picture may be known. The General Discussion also takes place on the General Budget. Thereafter, for a month or a month and half as may be necessary, a vote on account is taken without any further discussion. I intend following the same practice in this case also. The Orissa Budget will be placed before the House, opportunity will be given to hon. Members to discuss the entire Budget and then a vote on account will be taken. The detailed Demands will be taken up later on.

Shri Satya Narayan Sinha: That is all right.

Shri T. B. Vittal Rao: I am glad, Sir, that you have clarified the position. But there is one more point. I want to know which hon. Minister has been responsible for this bungling as a result of which Rajya Sabha adjourned and it has to be re-convened now. Some responsibility should be there. This is a very irresponsible way or doing things resulting in the wastage of tax-payer's money. This should have been done one week ago.

Shri Surendranath Dwivedy: There was some consultation amongst us and it was decided that on the 7th or 8th of this month this Budget should be placed before this House before Rajya Sabha adjourned. I do not know why that was not done.

Mr. Speaker: All that can be asked when we take it up.

Shri T. B. Vittal Rao: Some statement should be made by the hon. Minister of Parliamentary Affairs. This is a very serious issue. The

Government cannot waste the tax-payer's money in this fashion.

Mr. Speaker: Hon. Members will have an opportunity to speak on the Orissa Budget. Let them put their questions then.

Shri T. B. Vittal Rao: Sir, in any other democracy the Minister would have gone for this sort of bungling. With a brute majority they think they can do anything here.

Mr. Speaker: Let us see if he goes that day.

The Minister of Law (Shri A. K. Sen): What bungling, Sir?

Mr. Speaker: They say that the Rajya Sabha is being reconvened now and too much of the tax-payer's money is wasted that way.

Shri A. K. Sen: I do not think there has been any bungling in this matter. If the Government decides that Parliament should actually pass the Budget, I think this is the only proper course to be taken.

Shri T. B. Vittal Rao: That should have been done earlier.

Shri A. K. Sen: Hon. Members think, unfortunately, that budget is a thing which can be prepared in a second.

Shri Surendranath Dwivedy: It was going to be presented before the Assembly.

Shri Satya Narayan Sinha: In the first place, Sir, the budget was not ready. You know, Sir, in 1956, when the former Travancore-Cochin came under similar circumstances this House passed the budget when the other House was not in session and by an Ordinance we had to do it. This time the Law Ministry, which agreed to that procedure then,—you know lawyers sometimes give different opinions—said that that was not

regular. We have to listen to them. What can we do?

Mr. Speaker: I am sure such mistake: would not occur hereafter.

13.09 hrs.

DEMANDS FOR GRANTS—Contd.

Ministry of Law—Contd.

Mr. Speaker: The House will now take up further discussion on the Demands for Grants under the control of the Ministry of Law. Shri Braj Raj Singh may continue his speech. He wanted only one more minute, I shall give him five minutes.

श्री ब्रजराज सिंह (फिरोजाबाद) : अध्यक्ष महोदय, कल मैं राजनीतिक पार्टियों की मान्यता के प्रश्न पर निवेदन कर रहा था। उसी सन्दर्भ में मैं एक और तथ्य कानून मंत्री महोदय के ध्यान में लाना चाहता हूँ। सन् १९५७ के चुनावों के बाद चुनाव कमिशन ने तै किया कि जिन लोगों की जमानतें जब्त हो गयीं हैं उनके वोटों को राजनीतिक पार्टियों को मान्यता देने के सिलसिले में नहीं गिना जायेगा। इसके पहले सन् १९५६ में यह निश्चित किया गया था तो यह बात ध्यान में नहीं रखी गयी . . .

एक माननीय सदस्य : ला मिनिस्टर साहब नहीं सुन रहे हैं।

13.10 hrs.

[MR. DEPUTY SPEAKER in the Chair]

Mr. Deputy-Speaker: The hon. Law Minister's attention is being invited.

The Deputy Minister of Law (Shri Hajarnavis): I am listening.

The Minister of Law (Shri A. K. Sen): The difficulty is that so many things happen simultaneously.

श्री ब्रजराज सिंह : सन् १९५६ में जब मान्यता के प्रश्न पर विचार किया गया था तब एलेक्शन कमिशन ने निर्णय किया

था कि सन् १९५२ के चुनावों में जिन लोगों की जमानतें जब्त हो गयीं हैं उनके वोटों को किसी राजनैतिक पार्टी को मान्यता देने के लिए न गिना जाय। मैं निवेदन करना चाहता हूँ कि यदि ५७ के चुनावों के बाद एलेक्शन कमिशन को यह सिद्धान्त तय करना था तो उसका राजनैतिक पार्टियों को पहले से नोटिस दे देना चाहिए था कि ५७ के बाद राजनैतिक पार्टियों को मान्यता प्राप्त करने के लिए, मान्यता के प्रश्न पर विचार करने के लिए जिन लोगों की जमानतें जब्त हो जायगी उनके वोटों को हम नहीं गिनेंगे ऐसी बात नहीं हुई। अब ५७ के बाद जिन राजनैतिक पार्टियों की मान्यता के प्रश्न पर विचार किया गया है तो चुनाव कमिशन ने इकतरफा इस तरह का निश्चय ले लिया कि जिन लोगों की जिन राजनैतिक पार्टियों के उम्मीदवारों की जमानतें जब्त हो गयीं थी उनके वोटों की गिनती नहीं होगी। मैं निवेदन करना चाहता हूँ कि ऐसे प्रश्नों पर जिन पर कि देश का और प्रजातंत्र का भविष्य निर्भर करता है इस तरह से इकतरफा निर्णय नहीं लेना चाहिए। इसलिए कल जो मैं ने निवेदन किया था उसमें कानून मंत्री महोदय इसे भी जोड़ लें कि चुनाव कमिशन इन सब तथ्यों को ध्यान में रखते हुए इस पर पुनर्विचार करे।

एक बात जो कि मान्यता प्राप्त पार्टियों के लिए होती है वह यह है कि उनको मतदाता सूचियां फ्री दी जाती हैं। यह एक ऐसी चीज है जोकि एक पक्षपातपूर्ण व्यवहार हो जाता है उन लोगों के विरुद्ध जिन्हें कि मान्यता प्राप्त नहीं होती है। इसलिए मैं निवेदन करना चाहूंगा कि इस प्रश्न पर गम्भीरतापूर्वक विचार किया जाय और यदि भ्राप और कुछ नहीं कर सकते तो कम से कम यह तो कर सकते हैं कि ऐसे अशिक्षित भारतीय संगठन जिनको कि किन्ही राज्यों में मान्यता प्राप्त है और किन्ही में उनको मान्यता प्राप्त नहीं है, यह तो ठीक है कि जहां उनको मान्यता प्राप्त नहीं है वहां की मतदाता सूचियां उनको न दें